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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Dated: This the 12<sup>th</sup> day of FEBRUARY 2007.

Original Application No. 1444 of 2006.

Hon'ble Mr. P.K. Chatterji, Member-A

Dinesh Chandra Srivastava, S/o late T.M. Srivastava,  
Section Engineer (Railpath), N.E. Railway, Bisalpur,  
Pilibhit.

.... Applicant

By Adv: Sri M.P. Mishra & Sri P. Dubey

V E R S U S

1. Union of India through General Manager,  
N.E. Railway,  
Gorakhpur.
2. General Manager (Karmik), Purvottar,  
Railway, Gorakhpur.

.... Respondents

By Adv: Sri P.N. Rai

O R D E R

The applicant in this OA, the applicant Sri D.C. Srivastava, who is Section Engineer working at Izatnagar under General Manager, N.E. Railway, Gorakhpur was transferred from Bisalpur to the Supervisory Training Center, Gorakhpur. The applicant is aggrieved that this transfer order has come in the middle of academic session. If he ~~has~~ <sup>is</sup> transferred at this juncture it will upset the studies of his childrens. He requests that his transfer should be stayed at least till the

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examination of his sons are over i.e. till March 2007.

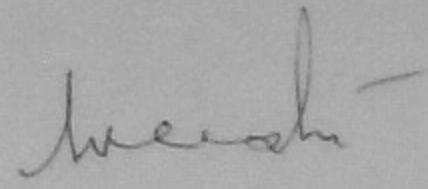
2. It is seen from the copy of the transfer order that the transfer has been made on the basis of confidential note dated 27.11.2006 of Chief Track Engineer. The applicant says that if the transfer order is not given effect till the time the examination of his sons are over, he will feel relieved. As it is only <sup>after</sup> about a month and half <sup>that</sup> ~~the~~ <sup>most</sup> examination would be over, the request of the applicant ~~made~~ perhaps be favorably considered without causing any detriment to the work of the respondents. Therefore, it is hereby directed that the applicant will file a representation within a week for staying his transfer order till the examination of his sons are over i.e. till March 2007 and, thereafter, respondent No. 2 will consider the representation and take appropriate decision. It is hoped that the respondents that the respondents will be able to provide this relief to the applicant who had not asked <sup>for</sup> much. It is also hereby directed that till the disposal of his representation he may be allowed to continue to work in the present post.

3. With the above direction this OA is disposed of. No cost

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4. Copy of this order alongwith copy of OA be given to Sri P.N. Rai, Standing Counsel for Indian Railways.

Meenakshi  
Member (A)

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